- (a) whether Government is aware of any demand submitted by the Manipuri Nagas for a separate State to be carved out of Manipur;
  - (b) whether their demand is under active consideration of Government; and
  - (c) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) and (c) Do not arise.

## Fresh visa guidelines

3200. SHRI N.K. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has issued fresh visa guidelines allowing jobs for only highly skilled and salaried foreign national;
- (b) whether Government has received representations from the power companies to allow Chinese workers to continue working here for projects that are being installed by Chinese manufacturers;
- (c) how does Government plan to address this problem in the long term in cases where overseas companies are responsible for testing and evaluation of equipment; and
- (d) the number of under skilled workers who were present in India on the date of the said notification?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The guidelines on Employment Visa have been reviewed by the Government with a view to ensure that Employment Visa is granted only for highly skilled and/or qualified personnel. It has been decided that a foreign national being sponsored for an Employment Visa in any sector should draw a salary in excess of US\$ 25,000 per annum. However, this condition of annual floor limit on income will not apply to: (a) Ethnic cooks, (b) Language teachers (other than English language teachers)/translators and (c) Staff working for the concerned Embassy/High Commission in India.

(b) to (d) A separate visa regime, labelled as Project ('P') visa within the Employment Visa chapter, has been introduced for foreign nationals coming to India for execution of projects in the power and steel sectors. In case of those who are already in the country and working on projects on Employment Visa can get extension on their Employment Visa subject to the fulfilment of the conditions. Foreign experts/specialists on a visit of short duration in connection with an ongoing project with the objective of monitoring the progress of work, conducting meetings with Indian customers and/or to provide technical guidance can obtain a Business Visa

from the Indian Missions/Posts abroad. Statistical data of unskilled workers in the country is not centrally maintained.

## Attempt to facilitate settlement of Ayodhya issue

3201. SHRI SABIR ALI:

SHRI MOHAMMED ADEEB:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what is the status of attempts made so far for out of court settlement of Babri Masjid-Ram Janam Bhoomi dispute after the recent Allahabad High Court Judgment announced on 30 September, 2010;
  - (b) whether Government has made any attempt to facilitate the settlement; and
  - (c) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) The Central Government has not made any attempt for out of court settlement of Ram Janam Bhoomi-Babri Masjid dispute after the recent Allahabad High Court judgement announced on 30 September, 2010. However, in compliance of directions of Hon'ble Supreme Court and the Hon'ble Special Bench of Allahabad High Court at Lucknow, the Central Government is obliged to maintain the *status-quo* at Ram Janam Bhoomi-Babri Masjid Complex at Ayodhya, Uttar Pradesh for a period of 3 months from the date of pronouncement of the judgement by the Hon'ble Special Bench of Allahabad High Court at Lucknow *i.e.* upto 30.12.2010. Union of India was not a party to any of the title suits.

## Refusal to provide security to Salwa Judum camps by CRPF

†3202. SHRI SATYAVRAT CHATURVEDI: SHRI MOTILAL VORA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Central Reserve Police Force (CRPF) has refused to provide security to more than eight 'Salwa Judum' camps of Dantewada and Bijapur of Chhattisgarh;
  - (b) if so, the reasons therefor;
- (c) whether Government would consider the proposal to make arrangements similar to electronic surveillance tower installed at the time of Commonwealth Games for the convenience of police so as to keep an eye on overall situation by sitting in control room; and

<sup>†</sup>Original notice of the question was received in Hindi.